

PERSONAL EXPLANATION BY MEMBER

SHRI N. DANDEKER (Jamnagar): Mr. Speaker, Sir, in the course of the debate on the Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1969, on page No. 4198 (uncorrected speech of 28th July, 1969) I said:

"...I may have 500 shares; in fact, I do not have as many;—I may have 10 or 500 shares; some-one 5,000 or 10,000 shares;—"

I now find that in the above statement the extent of my own personal holding of bank shares we incorrectly stated. The above sentence needs to be substituted by the following:

"...I may have 500 shares; in fact I do have 500 shares; . . ."

EXTENSION OF TIME FOR PRESENTATION OF REPORTS OF JOINT COMMITTEES

(1) PATENTS BILL

SHRI R. BARUA (Jorhat): Sir, I beg to move:

"That this House do further extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to amend and consolidate the law relating to patents, upto the first day of the second week of the next session."

MR. SPEAKER: The question is:

"That this House do further extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to amend and consolidate the law relating to patents, upto the first day of the second week of the next session."

The motion was adopted.

(ii) SCHEDULED CAST AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL

SHRI ANIL K. CHANDA (Bhopur): Sir, I beg to move:

"That this House do further extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes of certain castes and tribes, for the readjustment of representation, and redelimitation of parliamentary and assembly constituencies in so far as such readjustment and redelimitation are necessitated by such inclusion or exclusion and for matters connected therewith, upto the first day of the next session."

SHRI SONAVANE (Pandharpur): Sir, how long is this Committee going to work? The Committee has taken so long. It is high time that this Committee should accelerate its work and come to conclusions and no further extension should be allowed.

MR. SPEAKER: He is asking for leave. I hope he has got the leave of the House.

Now, the question is:

"That this House do further extend the time appointed for the presentation of the report of the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes of certain castes and tribes, for the readjustment of representation, and redelimitation of parliamentary and assembly constituencies in so far as such readjustment and redelimitation are necessitated by such inclusion or exclusion and for matters connected therewith, upto the first day of the next session."

The motion was adopted.

SHRI SONAVANE: They are going on in a leisurely manner.